

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 738 of 2020

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Ajay Kumar Rana Petitioner

-Versus-

1. The State of Jharkhand
2. Menka Kumari Opp. Parties

CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Petitioner : - Ms. Nirupama, Adv.
For the State : - Mr. Sardhu Mahto, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/09.09.2021 Learned counsel for the petitioner seeks permission to withdraw the present criminal revision.

Learned counsel for the State has no objection.

Permission is accorded.

Accordingly, the present criminal revision is dismissed as withdrawn.

(Rajesh Kumar, J.)

Kamlesh/